

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. CA/163/2024 In CP/353(MB)2021

IN THE MATTER OF

Shobha Ajit Kirloskar ... Petitioner

Vs

Ghatge Patil Industries Limited ...Respondent

Section 58(3) & 59 of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Prachi Wazalwar (VC)

For the Respondent No. 1 & 2: Adv. Kunal Mehta (PH)

ORDER

CA/163/2024 – Learned counsel for the respondent prays for a short adjournment to file reply to company application. Allowed as prayed for.

Learned counsel is directed to furnish the hard copy of the reply to the court in advance and also to the counsel for the applicant. Adjourned to

14.08.2024 along with **CP/353/2021**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/